

SHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI THE

7-6-85

NOTIFICATION
INCOME-TAX

No. ⁶²⁴⁷ 666 (F.No. 398/17/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 5293 (F.No. 398/22/83-IT(B) dated the 28.6.1983, the Central Government hereby authorises Shri K.L.Kumar, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.L.Kumar takes over charge as Tax Recovery Officer.

(Signature)
(B. Nagarajan)

Deputy Secretary to the Govt. of India.

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT) Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Chandigarh.
5. The Chief Secretary, Govt. of Haryana, Chandigarh.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Haryana.
8. IAC, Inspection Division, CBDT, Vikas Bhavan, New Delhi.
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(Signature)
(B. Nagarajan)

Deputy Secretary to the Govt. of India.